

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 7TH SEPTEMBER, 2015 AT 2.00 P.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15

A MINISTER

to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

III. MOTION UNDER RULE 16

A MINISTER

to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. LEGISLATIVE BUSINESS.

- | | | |
|--|------------|---|
| 1. The Haryana Value Added Tax (Second Amendment) Bill, 2015 | A MINISTER | to introduce the Haryana Value Added Tax (Second Amendment) Bill;

to move that the Haryana Value Added Tax (Second Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed. |
| 2. The Haryana Municipal Corporation (Amendment) Bill, 2015 | A MINISTER | to introduce the Haryana Municipal Corporation (Amendment) Bill;

to move that the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed. |
| 3. The Haryana Lokayukta (Amendment) Bill, 2015 | A MINISTER | to introduce the Haryana Lokayukta (Amendment) Bill;

to move that the Haryana Lokayukta (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed. |

4. The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2015
- A MINISTER
- to introduce the Haryana Legislative Assembly (Facilities to Members) Amendment Bill;
- to move that the Haryana Legislative Assembly (Facilities to Members) Amendment Bill be taken into consideration at once;
- Also to move that the Bill be passed.
5. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2015
- A MINISTER
- to introduce the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill;
- to move that the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill be taken into consideration at once;
- Also to move that the Bill be passed.
6. The Haryana Panchayati Raj (Amendment) Bill, 2015
- A MINISTER
- to introduce the Haryana Panchayati Raj (Amendment) Bill;
- to move that the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.

CHANDIGARH:
THE 4TH SEPTEMBER, 2015.

RAJENDER KUMAR NANDAL,
SECRETARY.